

DIVISION BENCH
COURT - I

O-205

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/185(KB)2018
IA(I.B.C)/90(KB)2024, IA(I.B.C)/913(KB)2024,
IA(I.B.C)/1110(KB)2024, IA(I.B.C)/2047(KB)2023,
IA(I.B.C)/226(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12TH JULY 2024

IN THE MATTER OF	SAINT GOBAIN INDIA PRIVATE LIMITED VS GLAZE INFRASTRUCTURE PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearances (via video conferencing/physically)

Mr. Sannidhya Dutta, Adv.] For the WBFC
Mr. Abhik Chitta Kundu, adv.]

Mr. Shaunak Mitra, Adv.] For the Liquidator
Mr. Avik Chaudhury, Adv.]
Mr. Amandeep Singh, Adv.]
Ms. Swati Majumdar, Adv.]

Ms. Deblina Lahiri, Adv.]For the State Bank of India
Ms. Moumita Sharma, Adv.]

ORDER

1. Ld. Counsel for the parties present.
2. **IA(I.B.C)/1110(KB)2024**
 - (a) Ld. Counsel for WBFC seeks time to get instruction in regard to the relinquishment of the security interest.
 - (b) Let the instruction be obtained within ten days.

(c) Let a meeting be held by WBFC with liquidator, for working on an amicable and a faster solution to this long pending issue.

3. Post this matter on **26.07.2024**.

Balraj Joshi
Member (Technical)

Bidisha Banerjee
Member (Judicial)